

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 1**

EXCISE APPEAL NO.10910 OF 2019

(Arising out of Order-in-Original No.VAD-EXCUS-002-COM-015-2018-19 dated 04/02/2019 passed by Commissioner of Central Excise & Service Tax, Vadodara)

M/s Hindalco Industries Limited, **.....Appellant**
(Birla Copper, Lakhigam, Dahej, Bharuch-392130)

Vs.

Commissioner of Central Excise -Bharuch **.....Respondent**
(Commissionerate, Vadodara)

APPEARANCE:

Shri Jigar Shah & Shri. Amber Kumrawat, Advocates for the Appellant
Shri Mihir G Rayka, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 13 March, 2026
DATE OF DECISION : 13 March, 2026

This appeal is allowed. For order, see order of the date in
EXCISE APPEAL NO.11927 OF 2016.

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

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